

THE DELHI HIGH COURT (AMENDMENT) ACT, 1980

ARRANGEMENT OF SECTIONS

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1. Short title and commencement.
2. [*Repealed.*]
3. [*Repealed.*]
4. Power of Chief Justice to transfer pending suits and proceedings to subordinate courts.

THE DELHI HIGH COURT (AMENDMENT) ACT, 1980

ACT NO. 37 OF 1980

[2nd July, 1980.]

An Act further to amend the Delhi High Court Act, 1966.

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Delhi High Court (Amendment) Act, 1980.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

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4. Power of Chief Justice to transfer pending suits and proceedings to subordinate courts.—The Chief Justice of the High Court of Delhi may transfer any suit or other proceedings which is or are pending in the High Court immediately before the commencement of this Act and in which no witnesses have been examined before such commencement to such subordinate court in the Union territory of Delhi as would have jurisdiction to entertain such suit or proceedings had such suit or proceedings been instituted or filed for the first time after such commencement.

1. 1st October, 1980, *vide* notification No. G.S.R. 522(E), dated 6th September, 1980, *see* Gazette of India, Extraordinary, Part II, sec. 3(i).

2. Sections 2 and 3 rep. by Act 19 of 1988, s. 2 and the First Schedule (w.e.f. 31-3-1988).